

9.

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 163/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Inox India Pvt. Ltd.  
V/s.  
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

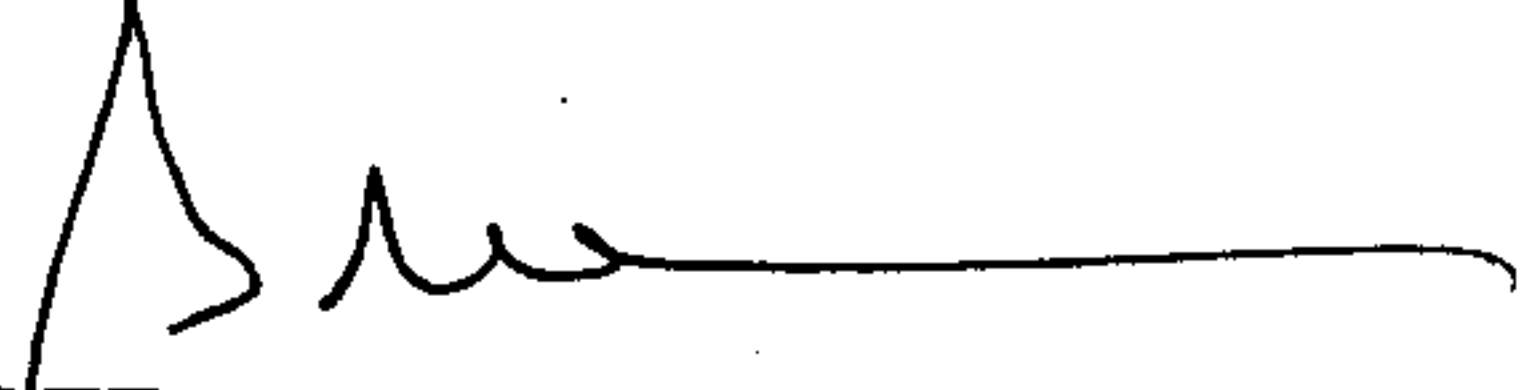
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	APURVA S VAKIL	Advocate	For Petitioner	Apurva
2.	MR. DIWAKER MAHESHWARI	Advocate	For Petitioner	Diwaker
3.	MR. BANDISH SOPARKAR	<u>Advocate</u> <u>ORDER</u>	For Respondent	B. Soparkar

Learned Advocate Mr. Apurva S Vakil with Learned Advocate Mr. Diwaker Maheshwari present for Operational Creditor/Petitioner. Learned Advocate Mr. Bandish Soparkar present for Respondent.

Both sides counsel represented that there is a settlement and they will file consent terms.

List the matter on 28.11.2017.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.